

बर्मा शैल द्वारा अपनी परिसम्पत्तियों
डीलरों को बेचा जाना

* 637. श्री श्रीकृष्ण अग्रवाल :
श्रीमती राजा देशपांडे :

क्या पेट्रोलियम और रसायन मंत्री यह
बताने की कृपा करेंगे कि :

(क) क्या बर्मा शैल अपनी सम्पति
बेच रही है और अपने डीलरों को पेट्रोल
तथा पेट्रोलियम के उत्पाद की सप्लाई बंद
करने की धमकी देकर उन्हें टैकों और पाइपों
जैसे उपकरण खरीदन के लिये कह रही है ,

(ख) क्या सरकार ने इस कम्पनी की
परिसम्पत्तियों का कोई मूल्यांकन किया है ;

(ग) सरकार द्वारा इसे अपने नियंत्रण
में लिये जाने सम्बन्धी बातचीत की इस समय
क्या स्थिति है ; और

(घ) क्या सरकार ने इस कम्पनी को
इस आशय के निदेश दिये थे कि जब तक इस
कम्पनी के नियंत्रण सम्बन्धी बातचीत पूरी
न हो जाये तबतक वह अपनी परिसम्पत्तियों
और सुविधाओं को न बेचे, यदि हा, तो तत्संबन्धी
तथ्य क्या हैं ?

THE MINISTER OF PETROLEUM
AND CHEMICALS (SHRI K. D.
MALAVIYA) : (a) Government have
received representations that Burmah-
Shell are pressuring their dealers to
purchase the facilities such as tanks, pipes,
etc. at the prices determined by the com-
pany. Government took up this matter
with Burmah-Shell. They have advised
that they have not terminated any contract
with their dealers or suspended supplies
because the dealers were not prepared to
acquire the assets and facilities installed
at the retail outlets. Burmah-Shell
have further intimated that they are
following a procedure whereby the
voluntary consent of the party is taken
before the sale is effected.

(b) and (c) It is not in the public
interest to disclose the details of the
negotiations at this stage.

(d) Government have advised Burmah-
Shell not to sell or dispose of its assets
and facilities especially during the negotia-
tions now current.

श्री श्रीकृष्ण अग्रवाल : अध्यक्ष महोदय,
पहले तो मैं यह निवेदन करना चाहता हूँ कि
मैंने इस प्रश्न का नोटिस हिन्दी में दिया था
लेकिन मुझे इस का जवाब इंगलिश में मिला है
और मुझे खेद है कि श्री मालवीय ने भी इंग-
लिश में ही उत्तर पढ़ा है।

अध्यक्ष महोदय : आप समझ तो मने
हैं न ?

श्री श्रीकृष्ण अग्रवाल : मैं समझ गया हूँ।

क्या मंत्री महोदय यह बतायेंगे कि क्या सर-
कार इस प्राइवेट कम्पनी, बर्मा शैल, को लेने
पर विचार कर रही है ?

श्री के० डी० मालवीय : मैंने कहा है कि
सरकार उस सवाल पर तो विचार कर ही
रही है, और जैसे ही इस पर कोई फैसला
हो जायेगा, मैं सदन को जरूर सूचना दूंगा।

SHRI RAJA KULKARNI: Has the
Government received any representation
from the dealers of Burmah-Shell in re-
spect of the cooking gas also and has
the Government gone through it so far
as pressure brought by the Burmah-Shell
Officers on government selling of this
gas dealership is concerned ?

SHRI K.D. MALAVIYA: Sir, I have
no information about the representation
from the petroleum dealers' association
with regard to the gas-LPG- but, it is a
fact that the petroleum dealers associa-
tion have represented to Government
but Burmah-Shell has been advised not
to sell their property.

SHRI SAMAR GUHA : The hon.
Minister just now replied that the Burmah-
Shell has been instructed not to sell their
property or dispose of their assets. I want
to know from them whether Government
has given a notice or has taken any effective
steps to see that no property is disposed
of or no assets are sold of.

SHRI K. D. MALAVIYA : Government are quite anxious that Burmah-Shell should not dispose of their property. But, the unfortunate thing, as I see, is that the property belongs to Burmah-Shell. All that we can do is to advise them, very strongly.

The entire question of nationalisation or negotiation of any other arrangements with Burmah-Shell is going on and so, we advised them strongly not to dispose of their property when it is under negotiation.

SHRI SAMAR GUHA : The owner of the property has the tendency always to dispose of it before nationalisation takes place.

MR. SPEAKER : You will kindly sit down.

SHRI SAMAR GUHA : What effective steps have you taken ?

SHRI K. D. MALAVIYA : You know the consequences of ignoring the advice of the Government on this issue.

SHRI S. M. BANERJEE : The Minister has made it clear that they were advised not to dispose of their property. But, our experience in the past shows that practically they have disposed of the assets. The Government are unable to check this up.

I want to know, apart from their advising the Burmah-Shell, what other measures they have taken—whether the matter has been referred to the police authorities or the C. B. I. to see that enquiries are started and a list is maintained with regard to their assets.

SHRI K. D. MALAVIYA : All that I can say is that Government will take note of the suggestion made by the hon. Member and Government will see to it that they do not dispose of it.

Steps to Make Limited Company Non-Capitalistic in its Constitution and work

*698. **SHRI B. V. NAIK :** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the steps taken to make the corporate character of a limited company to serve the goals of socialist society; and

(b) the steps contemplated to make the limited company non-capitalistic in its constitution and work ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) The Government implements the provisions of the Companies Act, 1956 which, like any other legislative measure, lays down rights and obligations calculated to advance the goals set in the Directive Principles of the Constitution. The provisions of the Companies Act, 1956 as amended by the Amendment Act of 1974 are so designed to ensure that the corporate system of carrying on business subserves socioeconomic needs of the community.

(b) The concept of 'limited company' has been evolved for the purpose of enabling large aggregations of capital for an industrial organisation of society in the interest of large-scale economic growth. The Law regulates business enterprise in order to ensure that it does not operate in a manner which is against the public interest. The Central Government discharges the functions and duties conferred on it under the Companies Act, 1956, particularly relating to managerial remuneration and appointments, inter-corporate loans and investments and the like to reduce the capitalistic disadvantages inherent in the joint stock system of business enterprise.

SHRI B. V. NAIK : Sir, with your permission . . .

Mr. SPEAKER : Please do not prolong your supplementary. Only one minute is left. Permission to put it is only for half a minute.

SHRI B. V. NAIK : Has the Minister gone through Shri Atal Bihari Vajpayee's private members Bill regarding Indian Trusteeship whereunder he has made a suggestion that according to the Gandhian principle of trusteeship a company should be given an option to voluntarily become trustee. It is an excellent Bill subject to other conditions which can be discussed during the course of the debate on the Bill. Are you agreeable to this idea ?